

[Dr. K. L. Rao]

is the modern technique throughout the whole world, and in fact, the best technique for India or the next decade or the next century will be to link up the waters so that the rivers with surplus water could be linked up with rivers with less water which supply deficit areas and thus there could be exchange of water from one river to the other. This is the main thing. The Brahmaputra is one river whose waters are not used at all. Practically no water from that river is used. So, it will be a great source of water for us. It will be, therefore, our endeavour to use its waters. Almost all the modern techniques will be used and will be pressed into service to see that we are able to use the waters of the Brahmaputra to the maximum extent for the service of India.

The hon. Member had suggested the setting up of a control board. There are already the zonal councils at which these are discussed. Any way, the hon. Member's suggestion is a very good suggestion, since West Bengal belongs to one zonal council and U.P. belongs to another. So, we can create a body where the whole Ganga basin could be represented. We shall consider this suggestion.

13.39 hrs.

RE. PRESENTATION OF TAMRA-PATRAS TO FREEDOM-FIGHTERS

MR. SPEAKER : Now we shall take up the next item of business.

SHRI N. SREEKANTAN NAIR (Quilon) : I seek your permission to raise an important matter, and I have already written to you also seeking your permission to raise the question about the Tamra-patras which have been presented to the freedom-fighters. Tamra-patras have been presented to those people who have never seen the inside of a prison. I want to raise this question, because as you would agree, it is a question of national importance. It is an insult to the freedom-fighters on the one side that these Tamra-patras should have been given to persons who have never been inside a prison, and secondly it is an insult to the other regional languages which have been listed in the Constitution, to have the inscription only in Hindi and then give it.

SHRI K. MANOHARAN (Madras North) : Please permit me to say a few

words on this matter ? I shall conclude within a minute, after saying something regarding the issue raised by my hon. friend Shri N. Sreekantan Nair.

MR. SPEAKER : I am sorry.

SHRI K. MANOHARAN : On behalf of my Party, we offer our felicitations to the freedom fighters. That is one thing. The second is that they have come from all over the country, from all the States. But the *tamra patra* given to them is inscribed only in Hindi, which is against the Constitution. The Constitution has recognised two languages as official languages, one Hindi and the other English. Unfortunately, the freedom fighters from Tamil Nadu, from Orissa and from Bengal cannot read anything inscribed on it. I think this is an indirect way of encroaching upon the domain of the non-Hindi-speaking areas. The freedom fighters from these areas are insulted... (*Interruptions*), absolutely insulted.

MR. SPEAKER : Please sit down. There should be no controversy over this. I had no intimation from him about this.

SHRI K. MANOHARAN : I say, this is a calculated and cunning move to infiltrate into the non-Hindi-speaking domain. I warn the Hindi-speaking people that if they systematically adopt this attitude, history will later call them as people who are disintegrating this great country. This matter should not be taken very lightly. You in your wisdom have already given directions to the House so many times that both Hindi and English should be used.

MR. SPEAKER : I should have had some intimation that he wanted to raise this matter.

SHRI K. MANOHARAN : I would request you at least to convey our feelings that if this is allowed to continue in future, I do not know what will happen. This is my warning.

13.42 hrs.

RE. BUSINESS OF THE HOUSE

MR. SPEAKER : The call attention motion has already taken one hour. I am very sorry that the Ministers who have to lay papers on the Table, a formal business, have to keep sitting for such a long time.

SHRI N. K. P. SALVE (Betul) : Are we any less close to your heart, Sir ?

AN HON. MEMBER : We are also members and are sitting.

MR. SPEAKER : I am thinking of just altering the order of the agenda so that the business of laying Papers on the Table should be over before the calling attention motion is taken up, so that Ministers may be free to be in the Rajya Sabha on business. Today there is also a statement to be made by a Minister. They have to go to the other House and then come running here when we have not finished the call attention. This leads to suspense. So the items Papers to be laid on the Table and also Statements by Ministers, will come earlier so that they can go to the other House or do something else. Then we will take up the call attention motion.

SHRI S. M. BANERJEE (Kanpur) : This should be referred to the Rules Committee.

MR. SPEAKER : You can discuss it.

SHRI S. M. BANERJEE : Supposing there is a controversial item, we would like to ask for some clarifications.

MR. SPEAKER : For that, of course, we will give time. Only non-controversial items will be freed. The point is that the Ministers keep waiting and waiting and we cut into the lunch hour also. I hope the House will agree with me that what I have suggested is the correct thing to do.

SHRI S. M. BANERJEE : Let it be referred to the Rules Committee.

MR. SPEAKER : There is no use....

SHRI S. M. BANERJEE : There are many complications. Today is an extraordinary day.

MR. SPEAKER : The Rajya Sabha has the same procedure.

SHRI S. M. BANERJEE : You are hungry, I am hungry, everyone is hungry.

MR. SPEAKER : It is not a question of being hungry. The call attention motion takes a long time and all the time the Ministers keep waiting. Just to save time, I have proposed that the business of laying Papers on the Table and Statements by Ministers may come earlier—they can be disposed of in a

few minutes—and then we can take up at leisure the call attention motion. There is nothing very wrong about it.

SHRI S. M. BANERJEE : It is a question of giving precedence.

MR. SPEAKER : The Rajya Sabha is the same.

SHRI S. M. BANERJEE : What will happen to this ; first, there will be adjournment motion, then no-confidence motion, then call attention motion or even obituary reference.

MR. SPEAKER : We have to bring about certain improvements.

SHRI S. M. BANERJEE : I am only protecting your interest. Otherwise, they will trouble you a lot.

MR. SPEAKER : I am seeking everyone's goodwill and protection at every time. I actually do not know what bombshell may drop at what time.

SHRI S. M. BANERJEE : Kindly refer it to the Rules Committee.

SHRI JYOTIRMOY BOSU : If you do this, it will become very monotonous.

AN HON. MEMBER : When he is there, Will it be monotonous ?

SHRI JYOTIRMOY BOSU : I accept the compliment.

13.45 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN HOUSING FACTORY, LTD. AND N.B.C.C., LTD., NEW DELHI

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New